

MR. CHAIRMAN: The question is :

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint six members to the Joint Committee of the Houses on the Patents Bill, 1965, in the vacancies caused by the retirement of Shri Arjun Arora, Shri T. Chengalvaroyan, Shri R. S. Doogar, Shri Shyam Nandan Mishra, Shri M. R. Shervani and Shri Rajendra Pratap Sinha from the membership of the Rajya Sabha on the 2nd April, 1966 and resolves that the following members of the Rajya Sabha be appointed to the said Joint Committee, namely :

1. Shri Arjun Arora.
2. Shri T. Chengalvaroyan.
3. Shri R. S. Doogar.
4. Shri Shyam Nandan Mishra.
5. Shri M. R. Shervani.
6. Shri Rajendra Pratap Sinha."

The motion was adopted.

MOTION RE APPOINTMENT OF MEMBERS TO THE JOINT COMMITTEE OF THE HOUSES ON THE DELHI ADMINISTRATION BILL, 1965

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): Sir, I move :

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint two members to the Joint Committee of the Houses on the Delhi Administration Bill, 1965 in the vacancies caused by the retirement of Shri L. N. Mishra and Kumari Shanta Vasisht from the Membership of the Rajya Sabha on the 2nd April, 1966 and resolves that the following members of the Rajya Sabha be appointed to the said Joint Committee, namely :

1. Shri L. N. Mishra.
2. Kumari Shanta Vasisht.

श्री राजनारायण (उत्तर प्रदेश) : मैं इसका विरोध करने के लिये खड़ा हुआ हूँ, श्रीमन् ।

MR. CHAIRMAN: I have not yet put the motion before the House.

आप तो कायदा जानते हैं

The question was proposed

श्री राजनारायण : श्रीमन् जिस ढंग से यह कमेटी बन रही है देहली एडमिनिस्ट्रेशन के संबंध में, चूँकि मैं खुद भुक्त भोगी हूँ इसलिए कृपा करके उसके सबध में मुझे कुछ कहने का मौका दिया जाये । आप जानते हैं श्रीमन् कि 'जाके पैर न फटे बिवाई, सो क्या जाने पीर पराई', जिसके पाव में चोट नहीं है वह दूसरे के पांव की चोट को समझ नहीं सकता ।

श्री सभापति : देखिये, इस कमीशन में आप नाम पेश कर सकते हैं कि ये नाम न हों, ये हों ।

श्री राजनारायण : तो मैं इसमें नाम पेश करता हूँ । नाम इसलिये पेश करता हूँ क्योंकि हमें भी कुछ कह लेने का हक है । मैं कोई ऊलजलूल नाम तो नहीं पेश कर सकता हूँ । मैं नाम पेश करता हूँ श्री गंगाशरण सिंह का, श्री अटलबिहारी वाजपेयी का. . .

श्री अटल बिहारी वाजपेयी (उत्तर प्रदेश) : नहीं, नहीं ।

SHRI P. N. SAPRU (Uttar Pradesh): On a point of order. I want your ruling on this question whether it is open to Mr. Raj Narain to refer to . . .

श्री राजनारायण : यह प्वाइंट आफ आर्डर है, क्या है । किस पर बोलना चाहते हैं ।

SHRI P. N. SAPRU: I know how to deal with him. I want to know whether it is open to Mr. Rajnarain to refer to two Members of this House as *Ul Jalool*.

श्री राजनारायण : मैंने यह नहीं कहा, गलत समझे, आप पहले सुन लें । आप राजनारायण को बहुत पहले से जानते हैं, मैं भी आपको जानता हूँ । मैंने कहा मैं केवल दो नाम पेश करूँगा और वह कोई ऊलजलूल तरीके से पेश नहीं करूँगा । मैंने यह कहा ।

मगर माननीय सदस्य बूढ़े हैं, बूढ़ी अवस्था में कास्टीट्यूशन जवाब दे रहा है ।

(Interruptions.)

श्री सभापति राजनारायण साहब ने अपने मुताल्लिक कहा है ।

श्री राजनारायण : श्रीमन्, मैं यह अर्ज कर रहा हूँ कि दिल्ली एडमिनिस्ट्रेशन से यह विधेयक संबंधित है, इस दिल्ली एडमिनिस्ट्रेशन ने मुझे तीन बार गिरफ्तार करके जेल में रखा है । तीन बार. . .

एक माननीय सदस्य बहुत अच्छा किया ।

श्री आबिद अली (महाराष्ट्र) : छोड़ना नहीं चाहिये था ।

श्री राजनारायण : अगर वे नहीं छोड़ते तो आप खत्म थे । हम चाहते हैं वे न छोड़े वे नहीं छोड़ेंगे तो जनता देश को छोड़ा देगी आपसे । तो श्रीमन्, अगर इस तरह से नहीं चलेगे तो हम सीधे सादे आदमी इस हाल में कैसे बैठ पाएंगे, कैसे बोल पाएंगे । मैं कितना कठिन कर्त्तव्य कर रहा हूँ । यह राज्य सभा है इसमें जरा ठीक से बैठिये । तो मैं यह अर्ज कर रहा हूँ कि इस विधेयक से मैं ऐसे किसी को संबंधित नहीं कराना चाहता जो किसी खास वजह से दिल्ली प्रदेश में कुछ के गुस्से या मोहब्बत का केन्द्र बन गये हैं । दिल्ली में रहते-रहते भी कुछ मित्र बन गये हैं । मैं खूब मजे में जानता हूँ लेकिन मैं उनका नाम क्यों नहीं लूँ । हमसे मिश्रा जी का संबंध आज से नहीं है, जब से वे विद्यार्थी जीवन में थे तब से संबंध है । तो इतना मेरा कहना है कि ये किस तरीके से दिल्ली एडमिनिस्ट्रेशन पर हावी हो जाते हैं, अगर किसी तरह से इस विधेयक से उनका नाम जोड़ना मात्र उनको दिल्ली के एडमिनिस्ट्रेशन पर इतना हावी करा देगा कि यहाँ पर विरोधी पक्ष के लोगों को जिस तरह से चाहें उस तरह से पकड़वा दें, जब चाहें रात को पुलिस भिजवा दें, जब चाहें किसी को थाने में बंद करवा दें । आज दिल्ली

में कोई एडमिनिस्ट्रेशन नहीं है और मंत्रियों और बड़े-बड़े उच्चाधिकारियों की इच्छा मात्र ही आज दिल्ली के प्रशासन को चलाती है । उनकी जो ख्वाहिश है वह बिल्कुल नापाक है, रद्दी है, उसी नापाक और रद्दी ख्वाहिश से दिल्ली का एडमिनिस्ट्रेशन चल रहा है । इसलिये मैं चाहता हूँ इस विधेयक के साथ कुछ ऐसे समझे हुए लोगों को, जिनको सारी जनता का अनुभव है और विरोधी पक्ष के भी हैं, उनमें से दो को रखना चाहिये । अगर विरोधी पक्ष के दो नामों की छूट देगे तो हमारे अटल बिहारी जी, गंगाशरण सिंह जी, ये दोनों सुलझे हुए लोग हैं, पुराने हैं, जानकार हैं, और दिल्ली एडमिनिस्ट्रेशन के भुक्त भोगी भी रह चुके हैं, अगर वे स्वतः नहीं हैं तो दूसरों को देखे हुए हैं । इसमें लम्बे चौड़े भाषण की जरूरत नहीं है । हमारा इन नामों पर विश्वास नहीं है, इनके कमेट्री में रहने से दिल्ली का एडमिनिस्ट्रेशन खराब होगा । इसलिये मैं इन दो नामों का प्रस्ताव कर रहा हूँ जो मैं अभी कह चुका हूँ । -

SHRI M. P. BHARGAVA (Uttar Pradesh): Mr Chairman, on a point of order. No names can be proposed here .

MR. CHAIRMAN : I know.

SHRI M. P. BHARGAVA : . . . I want to raise the point of order that unless the consent of Mr. Vajpayee and Mr. Ganga Sharan Sinha has been taken, I will request you to rule out the names proposed by Mr. Rajnarain.

MR. CHAIRMAN : If you let me do that. I am afraid the names cannot be proposed because you have not sent me any amendment.

The question is :

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint two members to the Joint Committee of the Houses on the Delhi Administration Bill, 1965 in the vacancies caused by the retirement of Shri L. N. Mishra and Kumari Shanta Vasisht from the membership of the

[Mr. Chairman]

Rajya Sabha on the 2nd April, 1966 and resolves that the following members of the Rajya Sabha be appointed to the said Joint Committee, namely :

1. Shri L. N. Mishra
2. Kumari Shanta Vasisht."

The motion was adopted.

MOTION RE APPOINTMENT OF MEMBERS TO THE JOINT COMMITTEE OF THE HOUSES ON THE JUDGES (INQUIRY) BILL, 1964

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI) : Sir, I beg to move :

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint three members to the Joint Committee of the Houses on the Judges (Inquiry) Bill, 1964 in the vacancies caused by the retirement of Shri Akbar Ali Khan, Shri G. S. Pathak and Shri K. K. Shah from the membership of the Rajya Sabha on the 2nd April, 1966 and resolves that the following members of the Rajya Sabha be appointed to the said Joint Committee, namely :—

1. Shri Akbar Ali Khan
2. Shri G. S. Pathak
3. Shri K. K. Shah."

The question was proposed.

SHRI BHUPESH GUPTA (West Bengal) : I am not opposing any thing but I will bring it to your notice that when Mr. Pathak was elected he was elected, I believe, as a private Member of the House on the Committee, not by virtue of being a Minister. Sometimes the Minister goes on such Select Committees normally to preside over the meeting of the Committee. Now Mr. Pathak is the Law Minister and he comes in the other capacity. Earlier somebody else might have been there from the Government side to take charge of the work of that Committee. Therefore, we have duplicity here. I am not opposed to it. But let one be elected from the Government side not one from the Congress benches, rather than put another Minister there. The purpose of the Select Com-

mittee is to ensure that the representation of the Treasury Benches is reduced to the minimum. Generally when a Member goes away another Member is taken out of the private Members. Here this will be slightly altered by the fact that he is not a Minister because we are maintaining the *status quo*. The reason is this. He has become a Minister now and the Treasury representation has increased. Therefore, I do not think that it is very, very fair. The Home Minister is there, who will be looking after this kind of thing or the Law Minister is there. If he is Law Minister, let him come as Law Minister and take another private Member. I do not think the Congress Party or the Home Minister, Mr. Hathi, has been very well advised in altering a kind of convention that we have been following so far.

SHRI B. K. P. SINHA (Bihar) : The contention raised by the hon'ble Member, Mr. Bhupesh Gupta, proceeds on some misunderstanding of the position. Under the normal rules, both of this House and of the Lok Sabha, no Minister can sit *ex-officio* in a Select Committee . . .

SHRI BHUPESH GUPTA : I agree.

SHRI B. K. P. SINHA : And, therefore, if Ministers have to be on a Committee, they have to be elected by their respective Houses. Mr. Pathak is an eminent jurist. He is not being put there because he is the Law Minister but because he has been associated with the administration of justice for near about 40 years. In the circumstances, if you replace Mr. Pathak by some other person, Mr. Pathak will not be able to sit on that Committee. Though Mr. Bhupesh Gupta makes a very alluring offer to us, for some of us would replace Mr. Pathak. But if Mr. Pathak is not elected, he would not be able to sit on that Committee. Therefore, I hope Mr. Bhupesh Gupta will withdraw his objection.

श्री राजनारायण (उत्तर प्रदेश) : एक मौलिक प्रश्न मुझे उठाना है । सिन्हा साहब ने भूपेश गुप्त की जिस बात को गलत कहा, मैं उनसे भी निवेदन चाहता हूँ कि भूपेश गुप्त के तर्कों को यूँ ही टालें नहीं । यह कहना सही है कि जब इस कमेटी में श्री पाठक का नाम आया तो उस समय वे कैबिनेट के मिनिस्टर नहीं